क्षेत्रीय कार्यालय–उ0प्र0 प्रदूशण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 1604/NGT-219/OA-74/24/2024 दिनांक 01/8/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi.
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Response on behalf of U.P. Pollution Control Board in compliance to direction issued on 02-05-2024 by Hon'ble National Green Tribunal, New Delhi in OA No-74/2024 Islam & Ors. Vs State of Uttar Pradesh.-reg.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 02.05.2024 Islam & Ors. Vs State of Uttar Pradesh, response is hereby submitted for kind perusal and necessary action please as authorized undersignatory to file response by UPPCB, Lucknow vide letter dated 01-08-2024, (copy of letter is attached).

Enclosure: As above.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्याः H.15160./सी-1/NGT-243/2024 दिनांकः 01/08/2024

सेवा में,

क्षेत्रीय अधिकारी,
उ.प्र. प्रदूषण नियंत्रण बोर्ड,
गाज़ियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Original Application No.- 74/2024 Islam & Ors. Versus State of Uttar Pradesh में पारित आदेश दिनांक–02.05.2024 के अनुपालन के संबंध में।

महोदय,

कृपया उपरोक्त विषयक आप द्वारा मा0 एन.जी.टी., नई दिल्ली में योजित Original Application No.- 74/2024 Islam & Ors. Versus State of Uttar Pradesh में पारित आदेश दिनांक–02.05.2024 के अनुपालन में मा0 एन.जी.टी. में Action Taken Report दाखिल किये जाने हेतु Action Taken Report का ड्राफ्ट तैयार कर अग्रिम आवश्यक कार्यवाही हेतु प्रेषित किया गया है। मा0 राष्ट्रीय हरित अधिकरण में दाखिल किये जाने वाले Action Taken Report का ड्राफ्ट विधि अनुभाग से विधिक्षित कराया गया एवं सदस्य सचिव महोदय द्वारा मा0 एन.जी.टी. में Action Taken Report दाखिल किये जाने हेतु आपको अधिकृत किया गया है। अतः विधि अनुभाग से विधिक्षित संशोधित ड्राफ्ट रिपोर्ट संलग्न कर आपको इस निर्देश के साथ प्रेषित कि मा0 एन.जी.टी. में ससमय Action Taken Report दाखिल किया जाना सुनिश्चित करें।

भवदीय

संलग्नकः यथोपरि।

(विवेक राय)
मुख्य पर्यावरण अभियन्ता, वृत्त–1

प्रतिलिपिः
मुख्य विधि अधिकारी (प्रभारी), उ.प्र. प्रदूषण नियंत्रण बोर्ड को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

मुख्य पर्यावरण अभियन्ता, वृत्त–1

टी.सी. - 12 वी, विभूति खण्ड, गोमती नगर,
लखनऊ - 226 010
दूरभाष : 0522-2720828, 2720831
ई–मेल : info@uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 902 **/एनजीटी–219/ओए–74/2024** **दिनांक** 01/8/2024,

सेवा में,

मुख्य पर्यावरण अधिकारी, (वृत्त–1)
उ0 प्र0 प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–74/2024 इस्लाम एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–74/2024 इस्लाम एवं अन्य बनाम स्टेट ऑफ उत्तर प्रदेश मे दिनांक 02.05.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसका मुख्य अंश निम्नवत हैः–

".....5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration....."

उक्त आदेश के अनुपालन में आख्या तैयार कर इस अनुरोध के साथ प्रेषित की जा रही है कि आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे बोर्ड मुख्यालय स्तर से दाखिल कराने का कष्ट करे।

संलग्नकः उपरोक्तानुसार।

भवदीय

क्षेत्रीय अधिकारी

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF

OA No 74/2024

Islam & Ors **Applicant(s)**

Versus

State of Uttar Pradesh. **Respondent**

Action Taken Report in compliance to the order dated 02.05.2024 passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi on behalf of Member Secretory, U.P. Pollution Control Board.

1. That, the matter was taken up by this Hon'ble Tribunal on the basis of an application alleging that to the Applicant's house, there is a Nawab Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and that the said marriage home is operating illegally, i.e. without following any norms prescribed and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is being played and fire crackers are busted till late night. Further an allegation of creating noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road.

2. That, in view of above the averment Hon'ble Tribunal vide its order dated 02.05.2024 has issued certain directions which is reproduced as under:-

"……4. Hence, we disposed of the OA directing the Member Secretary, UPPCB to get the spot inspection done and find out the correct status and extent of violation of environmental norms by the said marriage home and take appropriate remedial action.

5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration.

6. OA is accordingly disposed of……"

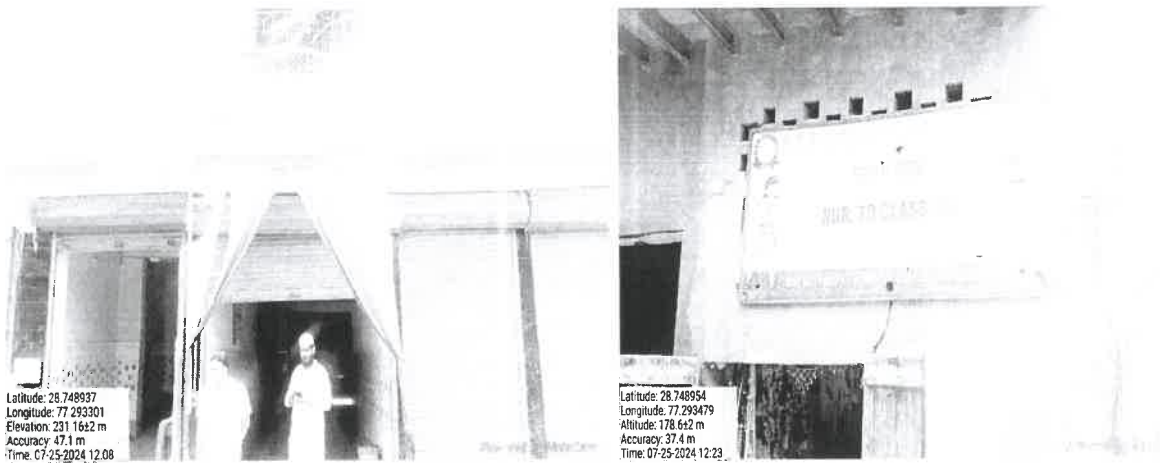
3. That, in compliance to the above mentioned order dated 02.05.2024 Regional Office, UPPCB, Ghaziabad has issued a letter to M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad on 25.05.2024 to provide information of bookings at Marriage lawns/banquet halls, so that noise monitoring may be carried out. Copy of the said letter is attached herewith as **Annexure-I.**

4. That, in reply to the above, a letter dated 25.07.2024 along with notarized affidavit was received in Regional office by hand stating that no bookings have been made since 03 month. The copy of the said letter dated 25.07.2024 along with notarized affidavit is attached as **Annexure-II.**

5. That, the inspection of Marriage Home was carried out dated 25.07.2024 in presence of Shri Javed Malik, Proprietor of M/s. Nawab Malik Marriage

Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad. During inspection it was found that the Marriage Home running in the name of M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad is situated under the jurisdiction of Nagar Palika Parisad Loni, Ghaziabad.

6. Photograph taken during inspection is as below:-



7. That, during inspection it was found that the said Marriage Home is not having DG sets.

8. That, although during visit no events/functions were being carried out by the Marriage Home, however in these circumstances to ascertain Ambient Air Quality in respect of noise monitoring which carried out from following locations and data of noise levels are given in the table below:

Sr. No.	Area of Monitoring (Residential)	Date	Value in dB(A) leg
1	Marriage Home is side, Toli Mohalla Loni, Ghaziabad	25.07.2024	**Leq-63.8**, Lmax-86.8, Lmin-44.8
2	Marriage Home outside, Toli Mohalla Loni, Ghaziabad	25.07.2024	**Leq-69.7**, Lmax-98.4, Lmin-45.3

3—

3	Near N.S.S. Memorial Public school, Toli Mohalla Loni, Ghaziabad	25.07.2024	**Leq-69.7**, Lmax-89.4, Lmin-52.8
4	Near House of Shri Varun sani, Toli Mohalla Loni, Ghaziabad	25.07.2024	**Leq-72.9**, Lmax-87.2, Lmin-57.1

Ambient Air Quality Standards in Respect of Noise as per The Noise Pollution (Regulation and Control) Rules, 2000.

Area Code	Category of Area/Zone	Limit in dB(A) Leq	
		Day Time	Night Time
C	Residential	55	45

9. That, during inspection the marriage home has not provided a copy of sanctioned map of the premises regarding which the UPPCB has written a dated 28.05.2024 to provide the copy of sanctioned map.

10. That, during inspection it was stated by the proprietor of marriage home that the MSW generated is given to private vendor but no such records/evidence has been produced by him. Also no Solid Waste was found dumped on open area within the premises. Furthermore during inspection no plastic waste was found burning.

11. That, there is no facility for the treatment of waste water generated from Marriage Home and in case of operation of wedding procession waste water generated is discharged on low lying land situated at Raja Talab Road. Further it was also observed that the waste water coming from nearby residential area also meets at that place.

12. That, having regard to the complaint against throwing of dirty water/Solid Waste at Raja Talab Road and burning of plastic waste, a letter was issued

by UPPCB to Executive Officer, Nagar Palika Parishad Loni, Ghaziabad on dated 24.07.2024 to look into the matter and take appropriate action against the violation if any. Copy of said letter dated 24.07.2024 is attached as **Annexure-III**.

13. A letter has been sent to Deputy Commissioner of Police, Ghaziabad for effective implementation of Noise Pollution (Regulation and Control) Rules, 2000. Copy of said letter dated 30.07.2024 is annexed as **Annexure-IV.**

Observations and Suggestions:

1- As per monitoring of ambient air quality in respect of noise level carried out at Marriage Home and society, it has been observed that the noise level is beyond permissible limit, even when there is no event/functions carried out at marriage home.

2- That, the Marriage Home M/s Nawab Malik Marriage Home, Dari Factory, Mohala Toli, Tehsil Loni, Ghaziabad is located in compact residential area within the limit of Nagar Palika Parishad Loni and noise treated due to vehicular movement in nearby areas may also be a factor to have an adverse impact on noise pollution.

3- That, the Marriage Home should adhere to the guideline/building bylaws issued by local authority (Nagar Palika Parisad Loni) and shall furnish copy of approved map.

4- That, under the Noise Pollution (Regulation and Control) Rules, 2000 its provides, **"A loudspeaker are a public addresses system shall not be used except after obtaining written permission from the authority"** has

been made. Hence it is responsibility of owner to obtain necessary permission from designated authority.

Therefore, the above action taken report is submitted before this Hon'ble Tribunal for kind perusal and necessary action, which needs to be taken.

(Vipul Kumar)
A.E.E.

(Kunwar Santosh Kumar)
A.E.E.

6-

Annexure-I

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 371 /ROG-219 2024 दिनांक 25/5/2024

सेवा में,

पंजीकृत

M/s Malik Marriage Home,
Dari factory, Loni, Mohalla toli.
Loni Police Station, Ghaziabad.

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 74/2024 के सम्बन्ध मे।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय अधिकरण, नई दिल्ली में योजित विचाराधीन ओ0ए0 संख्या 74/2024 में माननीय अधिकरण द्वारा दिनांक 02.05.2024 को निम्न आदेश पारित किये गये है:–

"……4. Hence, we disposed of the OA directing the Member Secretary, UPPCB to get the spot inspection done and find out the correct status and extent of violation of environmental norms by the said marriage home and take appropriate remedial action.

5. Let an action taken report be submitted by the Member Secretary, UPPCB before the Registrar General of the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF and if found necessary the matter will be listed before the Bench for consideration……"

अतः उपरोक्त आदेश के अनुपालन में आपको निर्देशित किया जाता है कि वर्तमान से 01 माह की समयावधि में आपके बारात घर में आयोजित होने वाले समस्त समारोहों की दिनांक एवं कार्यक्रम के समय एवं प्रकार की सूचना इस कार्यालय को ई–मेल roghaziabad@uppcb.in पर प्रेषित करना सुनिश्चित करें, जिससे कि मा0 अधिकरण के आदेश के अनुपालन में स्थलीय निरीक्षण कर अनुश्रवण कराया जा सकें।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी
OIC

INDIA NON JUDICIAL

Government of Uttar Pradesh

IN-UP23431506601527W

e-Stamp

Annexure-II

Certificate No.	:	IN-UP23431506601527W
Certificate Issued Date	:	25-Jul-2024 10:52 AM
Account Reference	:	NEWIMPACC (SV)/ up14098304/ LONI/ UP-GZB
Unique Doc. Reference	:	SUBIN-UPUP14098304434545555086288W
Purchased by	:	NAWABUDIN
Description of Document	:	Article 4 Affidavit
Property Description	:	Not Applicable
Consideration Price (Rs.)	:	
First Party	:	NAWABUDIN
Second Party	:	Not Applicable
Stamp Duty Paid By	:	NAWABUDIN
Stamp Duty Amount(Rs.)	:	100 (One Hundred only)

मनीष गुप्ता स्टाम्प विक्रेता
लोनी, गाजियाबाद (उ.प्र.)
लाईसेन्स नं. 49

NOTARY
Kamal Chand
Advocate
Reg. No. 10853
Ghaziabad
GOVT. OF INDIA

NOTARY
Kamal Chand
Advocate
Reg. No. 10853
Ghaziabad
GOVT. OF INDIA

Nawabuddin

Statutory Alert:

शपथ पत्र

समक्ष :– संबंधित अधिकारी महोदय
शपथकर्ता की ओर से:– नवाबुदीन पुत्र हफीजुदीन निवासी जाफराबाद दिल्ली 110053 मै शपथपूर्वक निम्न प्रकार ब्यान करता हूं कि

1. यह है कि मेरा उपरोक्त नाम व पता सत्य एंव सही है।
2. मै भारत का नागरीक हूं।
3. यह है कि मुझ शपथकर्ता का मलिक मैरिज होम स्थित दरी फैक्टी लोनी जिला गा0बाद मे है। विवाह सम्पन्न के दौरान जलित उत्प्रवाह को सेफटी टैंक/सोफटी फिल्टर के माध्यम से जल को नाली मे निर्वाह किया जाता है।
4. यह है कि उपरोक्त मलिक मैरिज मे कोई भी जनरेटर नही है।
5. यह है कि विवाह समपन्न होने पर यहां से निकला ठोस अपशिष्ट कचरा नगर पालिका की गाड़ी मे डाला जाता है। जिससे कोई भी प्रदूषण नही होता है।
6. यह है कि मलिक मैरिज होम मे कोई डी0जे0 नही बजाया जाता है
7. अग्रतः आपको अवगत कराना चाहता हू कि मलिक मैरिज होम मे भविष्य मे प्रदूषण नियंत्रण बोर्ड के किसी नियम का उलंघन होता पाया गया तो उसका मै शपथकर्ता होगा

शपथपत्र की 1 से 7 समस्त धाराये मेरे निजी ज्ञान एंव विश्वास में सब सत्य एंव सही है कोई भी तथ्य छिपाया नही गया है कोई धारा असत्य पाई जाती है तो उसका मै स्वयं जिम्मेदार होउंगा ईश्वर मेरी रक्षा करे ।

प्रमाणित स्थान :– लोनी
दिनांक :– 25.07.2024

ह0 शपथकर्ता

ATTESTED
KAMAL CHAND
NOTARY 25/07/24
Reg. No. 10353
Ghaziabad

Annexure-III

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 893 /एन0जी0टी0–219/2024 दिनांक 24/7/2024

सेवा में,

अधिशासी अधिकारी,
नगर पालिका परिषद लोनी,
गाजियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 संख्या 74/2024 के सम्बन्ध मे।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या 74/2024 इस्लाम एवं अन्य बनाम स्टेट ऑफ उ0प्र0 में पारित आदेश दिनांक 02.05.2024 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनाक 02.05.2024 के पैरा 01 के मुख्य अंश निम्नवत् हैः–

"……1.This OA is registered on the basis of the letter petition received from one Islam resident of the Dari factory, Loni, Mohalla Toli, Ikram Nagar, Police Station – Loni, Ghaziabad. The complaint of the Applicant is that in the neighborhood of the Applicants house there is a Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and the said marriage home is operating illegally and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is played till late night and crackers are busted. There is also allegation of noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road……"

उल्लेखनीय है कि याचिकाकर्ता द्वारा दाखिल ओ0ए0 में मैरेज होम से जनित नगरीय ठोस अपशिष्ट, गंदे पानी को राणा तालाब रोड पर निस्तारित किये जाने तथा प्लास्टिक वेस्ट जलाये जाने शिकायत की गयी है।

अतः आपसे अनुरोध है कि उक्त बिन्दुओं पर आवश्यक कार्यवाही करते हुये कृत कार्यवाही से इस कार्यालय को अवगत कराने का कष्ट करें, जिससे कि तदानुसार आख्या मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष स–समय दाखिल की जा सकें।

भवदीय

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी
O/C

10

Annexure-IX

क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 968 /एनजीटी–219/2024 दिनांक 30.1.2024.

मा0 एनजीटी प्रकरण/महत्वपूर्ण

सेवा मे,
पुलिस उपायुक्त,
पुलिस विभाग,
गाजियाबाद।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 74/2024 Islam & Ors. Vs State of Uttar Pradesh & Ors. मे पारित आदेश दिनांक 02.05.2024 के अनुपालन के सम्बन्ध मे।

महोदय

कृपया उपरोक्त विषयक का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या 74/2024 Islam & Ors. Vs State of Uttar Pradesh & Ors. मे पारित आदेश दिनांक 02.05.2024 मे निम्न आदेश पारित किये गये हैः–

"1. This OA is registered on the basis of the letter petition received from one Islam resident of the Dari factory, Loni, Mohalla Toli, Ikram Nagar, Police Station – Loni, Ghaziabad. The complaint of the Applicant is that in the neighborhood of the Applicants house there is a Malik Marriage Home situated at Dari factory, Loni, Mohalla Toli, Loni Police Station, Ghaziabad and the said marriage home is operating illegally and throwing the dirty water and the waste in Rana Talab Road which is causing pollution and emitting the foul smell. It is also alleged that in the marriage home DJ is played till late night and crackers are busted. There is also allegation of noise pollution by use of heavy generators and air pollution by burning the plastic waste material on the road. ....."

अवगत है कि उ0प्र0 शासन, पर्यावरण अनुभाग–1, के कार्यालय ज्ञाप संख्या 5/2018/175/55–पर्या–1–2018–98(रिट)/2017 दिनांक 25.01.2018 द्वारा ध्वनि प्रदूषण (विनियमन एवं नियंत्रण) नियम, 2000 यथासंशोधित के प्राविधानों का कड़ाई से अनुपालन किये जाने के सम्बन्ध मे जिला मजिस्ट्रेट, पुलिस आयुक्त या ऐसा कोई अन्य अधिकारी, जो पुलिस उप अधीक्षक की पक्ति के नीचे का न हो, को प्राधिकारी नामित किया गया है, पत्र की छायाप्रति संलग्न है।

अतः आपसे अनुरोध है कि प्रश्नगत प्रकरण के सम्बन्ध मे प्रभावी कार्यवाही किये जाने हेतु तथा कृत कार्यवाही की आख्या इस कार्यालय को प्रेषित किये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करे।

संलग्नकःउपरोक्तानुसार।

भवदीय,

(विकास मिश्र)
क्षेत्रीय अधिकारी

प्रतिलिपिः जिलाधिकारी महोदय, गाजियाबाद को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी